

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**

**Item No.-208**  
IB-2036/ND/2019

**IN THE MATTER OF:**

M/s Micra Clouds Services Pvt Ltd

....Applicant

**Vs.**

M/s Masters India Pvt Ltd

.....Respondent

**SECTION**

U/s 9 IBC code 2016

**Order delivered on 13.10.2020**

**CORAM:**

**SHRI ABNI RANJAN KUMAR SINHA**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI K.K. VOHRA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant

: Mr. Abhay

For the Respondent

: Mr. Kumar Vikam

**ORDER**

Mr. Kumar Vikram has appeared on behalf of Respondent and Mr. Abhay has appeared on behalf of petitioner.

Ld. Counsel for respondent seeks two weeks' time to file the reply. Prayer is allowed. Let the same be filed after serving advance copy of the same to the Ld. Opposite Counsel.

Thereafter, Ld. Counsel for petitioner is directed to file the rejoinder, if any, within one week from the date of receipt of the reply. Let the same be filed after serving advance copy of the same to the Ld. Opposite Counsel.

No further adjournment will be granted on any ground to any of the respective party.

List the case on **06.11.2020**.

-Sd-

**(K.K. VOHRA)**  
**MEMBER (T)**

-Sd-

**(ABNI RANJAN KUMAR SINHA)**  
**MEMBER (J)**